

C O N T E N T S

**Fifteenth Series, Vol.X, Fifth Session, 2010/1932 (Saka)
No.5, Friday, July 30, 2010/Sravana 8, 1932(Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Friday, July 30, 2010/Sravana 08, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

अध्यक्ष महोदया : क्वेश्चन नं. 81 श्री गणेश सिंह ।

...(व्यवधान)

अध्यक्ष महोदया : आज प्रश्न काल चलने दीजिये ।

...(व्यवधान)

अध्यक्ष महोदया : आज प्रश्न काल चला लें।

...(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया,...(व्यवधान)

अध्यक्ष महोदया : नेता, प्रतिपक्ष कुछ कह रही हैं।

श्रीमती सुषमा स्वराज : अध्यक्ष जी, आपने मुझे मौका दिया है लेकिन वे बोल रहे हैं...(व्यवधान)

अध्यक्ष महोदया : नेता, प्रतिपक्ष को बोलने दीजिये।

...(व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष जी ...(व्यवधान)

अध्यक्ष महोदया : आज प्रश्नकाल चलने दीजिये।

...(व्यवधान)

अध्यक्ष महोदया : आज प्रश्नकाल चला लें।

...(व्यवधान)

श्रीमती सुषमा स्वराज: अध्यक्ष जी, पिछले चार दिन से हम लोग महंगाई पर चर्चा मांग रहे हैं। इसके पहले हमने कार्य स्थगन प्रस्ताव का नोटिस दिया था जिसे आपने अस्वीकार कर दिया। उसके बाद हमने कल नियम 184 के तहत नोटिस दिया और आपसे प्रार्थना की है कि आप प्रश्नकाल को स्थगित करके उस नोटिस पर चर्चा करायें। लेकिन सरकार अड़ी हुई है कि मतदान के किसी नियम के अंतर्गत हम चर्चा नहीं करायेंगे। यहां प्रणब दौं बैठे हुये हैं, वे सदन के नेता हैं...(व्यवधान)

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): अध्यक्ष महोदया, इन्होंने चार दिनों तक हाऊस नहीं चलने दिया और बात सरकार पर डाल रहे हैं, यह क्या बात है?

श्रीमती सुषमा स्वराज : प्रणब दौं, मैं आपका समर्थन चाहूंगी ...(व्यवधान)

SHRI PAWAN KUMAR BANSAL : Madam, this is not fair. इन्होंने चार दिन हाऊस नहीं चलने दिया...(व्यवधान)

अध्यक्ष महोदया : आपका नियम 184 का नोटिस मेरे विचाराधीन है। आप कृपया प्रश्न काल चलने दीजिये।

...(व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष जी, मैं नेता, सदन से और संसदीय कार्य मंत्री जी से कहना चाहती हूँ कि ... (व्यवधान)

श्री पवन कुमार बंसल : अध्यक्ष जी, इसी कनसर्न पर इन्होंने चार दिन निकाल दिये हैं, ये हाऊस को नहीं चलने दे रहे हैं... (व्यवधान) अध्यक्ष जी, नियम 184 के लिये इंतजार करना होता है। ... (व्यवधान) ये हाऊस में आकर विघ्न डालते हैं... (व्यवधान)

श्रीमती सुषमा स्वराज : यह मतदान इस पर नहीं होगा कि कौन सरकार के साथ है और कौन सरकार के साथ नहीं, बल्कि इस पर होगा कि कौन इस वक्त आम आदमी के साथ हैं, कौन महंगाई के साथ हैं, .. (व्यवधान)

अध्यक्ष महोदया : आज प्रश्न काल चलने दीजिये। आपका नोटिस मेरे विचाराधीन है... (व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष महोदया, सरकार को किसी तरह से कोई गुरेज़ नहीं होनी चाहिये। इसलिये मेरा आपसे निवेदन है कि आप प्रश्न काल को स्थगित करके हमारे नियम 184 के अंतर्गत दिये गये नोटिस को स्वीकार करके तुरंत चर्चा शुरू करवाइये।

श्री पवन कुमार बंसल : अध्यक्ष महोदया, चार दिन इनके कारण हाऊस नहीं चला। अगर हाऊस नहीं चला तो इनके कारण नहीं चला। ये लोग एक ही बात पर शोर करते हैं, क्वेश्चन ऑवर के लिये यहां आकर बोलते हैं और सारा दिन ये लोग सिर्फ यही करते हैं... (व्यवधान) फिर ये लोग रूल्स की बात करते हैं लेकिन हम कहते हैं कि हम चर्चा करने के लिये तैयार हैं। उस पर चर्चा हो जानी चाहिये।

अध्यक्ष महोदया : प्रश्न काल चलाने दीजिये। प्रश्न काल चलाईये।

श्री गणेश सिंह जी, आप प्रश्न पूछिए।

...(व्यवधान)

11.04 hrs.

At this stage Shri Mangnilal Mandal, Dr. Virendra Kumar, Shri Akhilesh Yadav and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.05 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

12.01 hrs.

At this stage, Shri Mangnilal Mandal and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

PAPERS LAID ON THE TABLE

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:

(1) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2010 together with Auditor's Report thereon:-

- (i) Nainital-Almora Kshetriya Gramin Bank, Haldwani
(Placed in the Library, See No. LT 2649/15/10)
- (ii) Narmada Malwa Gramin Bank, Indore
(Placed in the Library, See No. LT 2650/15/10)
- (iii) Shreyas Gramin Bank, Aligarh
(Placed in the Library, See No. LT 2651/15/10)
- (iv) Prathma Bank, Moradabad
(Placed in the Library, See No. LT 2652/15/10)
- (v) Baroda Rajasthan Gramin Bank, Ajmer
(Placed in the Library, See No. LT 2653/15/10)
- (vi) Vidharbha Kshetriya Gramin Bank, Akola
(Placed in the Library, See No. LT 2654/15/10)

- (vii) Andhra Pragathi Grameena Bank, Kadapa
(Placed in the Library, See No. LT 2655/15/10)
- (viii) Nagaland Rural Bank, Kohima
(Placed in the Library, See No. LT 2656/15/10)
- (ix) Wainganga Krishna Gramin Bank, Solapur
(Placed in the Library, See No. LT 2657/15/10)
- (x) Gurgaon Gramin Bank, Gurgaon
(Placed in the Library, See No. LT 2658/15/10)
- (xi) Rewa Sidhi Gramin Bank, Rewa
(Placed in the Library, See No. LT 2659/15/10)
- (xii) Satpura Narmada Kshetriya Gramin, Chhindwara
(Placed in the Library, See No. LT 2660/15/10)
- (xiii) Hadoti Kshetriya Gramin Bank, Kota
(Placed in the Library, See No. LT 2661/15/10)
- (xiv) Aryavart Gramin Bank, Lucknow
(Placed in the Library, See No. LT 2662/15/10)
- (xv) Chaitanya Godavari Grameena Bank, Guntur
(Placed in the Library, See No. LT 2663/15/10)
- (xvi) Baroda Gujarat Gramin Bank, Bharuch
(Placed in the Library, See No. LT 2664/15/10)
- (xvii) Uttar Bihar Gramin Bank, Muzaffarpur
(Placed in the Library, See No. LT 2665/15/10)
- (xviii) Pandyan Grama Bank, Virudhunagar
(Placed in the Library, See No. LT 2666/15/10)
- (xix) Rajasthan Gramin Bank, Alwar
(Placed in the Library, See No. LT 2667/15/10)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992:-

- (i) Annual Report of the Securities and Exchange Board of India, Mumbai, for the year 2009-2010.
- (ii) Summary of Annual Report of the Securities and Exchange Board of India, Mumbai, for the year 2009-2010.

(Placed in the Library, See No. LT 2668/15/10)

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2010-2011.

(Placed in the Library, See No. LT 2669/15/10)

- (4) A copy of the Coinage of the One Hundred Fifty Rupees and Five Rupees coined to Commemorate the occasion of “150” Birth Anniversary of “Rabindranath Tagore” Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 388(E) in Gazette of India dated 7th May, 2010, under sub-section (3) of Section 21 of Coinage Act, 1906.

(Placed in the Library, See No. LT 2670/15/10)

- (5) A copy of the Notification No. G.S.R. 455(E) (Hindi and English versions) published in Gazette of India dated 28th May, 2010, together with an explanatory memorandum appointing the 1st June, 2010 as the appointed day for the purposes of sub-section (2) of Section 18A of the Central Sales Tax Act, 1956 issued under sub-section (2) of Section 18A of the said Act.

(Placed in the Library, See No. LT 2671/15/10)

- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 854(E) published in Gazette of India dated 16th April, 2010, together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

- (ii) G.S.R. 984(E) published in Gazette of India dated 28th April, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iii) G.S.R. 990(E) published in Gazette of India dated 30th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (iv) G.S.R. 1239(E) published in Gazette of India dated 26th May, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (v) G.S.R. 1112(E) published in Gazette of India dated 14th May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vi) G.S.R. 1260(E) published in Gazette of India dated 31st May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vii) G.S.R. 1435(E) published in Gazette of India dated 15th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

- (viii) G.S.R. 1551(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (ix) G.S.R. 1560(E) published in Gazette of India dated 30th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (x) The Customs Tariff (Determination of Origin of Goods under the Preferential Trade Agreement between the Governments of Member States of the Association of Southeast Asian Nations and the Republic of India) Second Amendment Rules, 2010 published in Notification No. G.S.R. 456(E) in Gazette of India dated 31st May, 2010, together with an explanatory memorandum.
- (xi) G.S.R. 307(E) published in Gazette of India dated 9th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 100/89-Cus., dated 1st March, 1989.
- (xii) G.S.R. 308(E) published in Gazette of India dated 9th April, 2010, together with an explanatory memorandum seeking to impose the duty of customs leviable under the second schedule of the Custom Tariff Act, 1975.
- (xiii) G.S.R. 362(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002- Cus., dated 1st March, 2002.
- (xiv) G.S.R. 363(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain

amendments in the Notification No. 20/2006- Cus., dated 1st March, 2006.

- (xv) G.S.R. 364(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 79/2008- Cus., dated 13th June, 2008.
- (xvi) G.S.R. 392(E) published in Gazette of India dated 10th May, 2010, together with an explanatory memorandum seeking to prescribe the effective export duty on raw cotton at Rs 2500 per tonne.
- (xvii) G.S.R. 393(E) published in Gazette of India dated 10th May, 2010, together with an explanatory memorandum rescinding the Notification No. 25/2010- Cus., dated 27th February, 2010.
- (xviii) G.S.R. 394(E) published in Gazette of India dated 10th May, 2010, together with an explanatory memorandum rescinding the Notification No. 26/2010- Cus., dated 27th February, 2010.
- (xix) G.S.R. 399(E) published in Gazette of India dated 12th May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 9/1995- Cus., dated 6th March, 1995.
- (xx) G.S.R. 402(E) published in Gazette of India dated 13th May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008- Cus., dated 13th August, 2008.
- (xxi) G.S.R. 405(E) published in Gazette of India dated 14th May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008- Cus., dated 13th August, 2008.
- (xxii) G.S.R. 462(E) published in Gazette of India dated 1st June, 2010, together with an explanatory memorandum making certain

amendments in the Notification No. 153/2009- Cus., dated 31st December, 2009.

(xxiii) G.S.R. 470(E) published in Gazette of India dated 4th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 39/96- Cus., dated 23rd July, 1996.

(xxiv) G.S.R. 484(E) published in Gazette of India dated 8th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008- Cus., dated 13th August, 2008.

(xxv) G.S.R. 552(E) published in Gazette of India dated 23rd June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002- Cus., dated 1st March, 2010.

(xxvi) G.S.R. 353(E) published in Gazette of India dated 15th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xxvii) G.S.R. 464(E) published in Gazette of India dated 24th February, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

(xxviii) G.S.R. 515(E) published in Gazette of India dated 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xxix) G.S.R. 590(E) published in Gazette of India dated 15th March, 2010, together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

- (xxx) G.S.R. 704(E) published in Gazette of India dated 29th March, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxxii) G.S.R. 719(E) published in Gazette of India dated 31st March, 2010, together with an explanatory memorandum containing corrigendum to the Notification No. 26/2010-Cus.(N.T.) dated 29th February, 2010.
- (xxxii) G.S.R. 720(E) published in Gazette of India dated 31st March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961 :-
- (i) The Income-tax (Fourth Amendment) Rules, 2010 published in Notification No. G.S.R. 1056(E) in Gazette of India dated 11th May, 2010, together with an explanatory memorandum.
 - (ii) The Industrial Park (Amendment) Scheme, 2010 published in Notification No. G.S.R. 1210(E) in Gazette of India dated 21st May, 2010, together with an explanatory memorandum.
 - (iii) The Income-tax (5th Amendment) Rules, 2010 published in Notification No. G.S.R. 1211(E) in Gazette of India dated 21st May, 2010, together with an explanatory memorandum.

- (iv) The Income-tax (7th Amendment) Rules, 2010 published in Notification No. G.S.R. 1638(E) in Gazette of India dated 9th July, 2010, together with an explanatory memorandum.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 84 of the Finance Act, 2010:-
- (i) G.S.R. 543(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum appointing the 1st day of July, 2010, as the date on which the provisions of Chapter VII of the Finance Act, 2010 shall come into force.
- (ii) G.S.R. 544(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to notify certain provisions of Central Excise Act, 1944, so as to make them applicable as machinery provisions for levy and collection of clean energy cess.
- (iii) G.S.R. 545(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to specify effective rate of clean energy cess @ Rs 50 per Metric tonne.
- (iv) G.S.R. 546(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt all goods other than raw coal, raw lignite and raw peat from the levy of clean energy cess provided that the said cess is paid at the raw stage.
- (v) G.S.R. 547(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt all goods extracted as per traditional and customary rights enjoyed by local tribals in the State of Meghalaya from the levy of clean energy cess.

- (vi) The Clean Energy Cess Rules, 2010 published in Notification No. G.S.R. 548(E) in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-
- (i) G.S.R. 557(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum seeking to exempts the taxable services specified in clause (A) of Section 76 of the Finance Act, 2010 other than services referred to in clause (zzc) and (zzzz) of sub-section (105) of Section 65 of the Finance Act from so much of the service tax leviable thereon.
- (ii) G.S.R. 558(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 17/2009-Service Tax, dated 7th July, 2009.
- (iii) G.S.R. 559(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum seeking to exempt the taxable service of commercial or industrial construction referred to in sub-clause (zzq) of clause 105 of Section 65 of the Finance Act, when provided wholly within the port or other port, for construction repair, alteration and renovation of wharves, quays, docks, stages, jetties, piers and railways.
- (iv) The Service Tax (Amendment) Rules, 2010 published in Notification No. G.S.R. 560(E) in Gazette of India dated 28th June, 2010, together with an explanatory memorandum.
- (v) G.S.R. 561(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum making certain

amendments in the Notification No. 1/2006-Service Tax, dated 1st March, 2006.

- (vi) The Service Tax (Removal of Difficulty) Order, 2010, published in Notification No. G.S.R. 529(E) in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum.
- (vii) G.S.R. 531(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt international transit passengers and crew members for service tax.
- (viii) G.S.R. 532(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to fix the amount of service tax to be payable in case of domestic and international air travel.
- (ix) G.S.R. 533(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt air travel to and fro eight North Eastern States and the airport at Bagdogra in the State of West Bengal.
- (x) G.S.R. 534(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt the taxable service of construction of complex, when provided to Jawaharlal Nehru National Urban Renewal Mission and Rajiv Awaas Yojana.
- (xi) G.S.R. 535(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax, dated 1st March, 2006.
- (xii) G.S.R. 536(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt specific sports events from the sponsorship service.

- (xiii) G.S.R. 537(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt the specified services when provided within a port or an airport. .
- (xiv) G.S.R. 538(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt the taxable service provided by a distribution licensee or a distribution franchise or any other person authorized to distribute power in the Electricity Act or distribution of electricity.
- (xv) G.S.R. 539(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 07/2010-Service Tax, dated 27th February, 2010.
- (xvi) G.S.R. 540(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 08/2010-Service Tax, dated 27th February, 2010.
- (xvii) G.S.R. 541(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 09/2010-Service Tax, dated 27th February, 2010.
- (xviii) G.S.R. 365(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum seeking to exempt the taxable service referred to in sub-clause (zzc) of clause (105) of Section 65 of the Finance Act, when provided in relation to Modular Employable Skill courses.
- (xix) G.S.R. 562(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum seeking to exempts certain specified services when provided wholly within the port or other port or airport.

- (xx) G.S.R. 563(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum seeking to exempt the taxable service of commercial or industrial construction referred to in sub-clause (zzq) of clause 105 of Section 65 of the Finance Act, when provided wholly within the airport.
 - (xxi) G.S.R. 570(E) published in Gazette of India dated 30th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 13/2008-Service Tax, dated 1st March, 2008.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-
- (i) The CENVAT Credit (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 542(E) in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum.
 - (ii) The CENVAT Credit (Third Amendment) Rules, 2010 published in Notification No. G.S.R. 565(E) in Gazette of India dated 29th June, 2010, together with an explanatory memorandum.
 - (iii) G.S.R. 356(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-C.E., dated 1st March, 2006.
 - (iv) G.S.R. 357(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-C.E., dated 1st March, 2006.
 - (v) G.S.R. 358(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain

amendments in the Notification No. 2/2008-C.E., dated 1st March, 2008.

- (vi) G.S.R. 359(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2005-C.E., dated 1st March, 2005.
- (vii) G.S.R. 360(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-C.E., dated 1st March, 2003.
- (viii) G.S.R. 361(E) published in Gazette of India dated 29th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-C.E.(N.T.), dated 24th December, 2008.
- (ix) G.S.R. 390(E) published in Gazette of India dated 7th May, 2010, together with an explanatory memorandum rescinding in the Notification No. 6/2006-C.E., dated 1st March, 2006.
- (x) G.S.R. 391(E) published in Gazette of India dated 10th May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 18/2010-C.E., dated 27th February, 2010.
- (xi) G.S.R. 471(E) published in Gazette of India dated 4th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E., dated 16th March, 1995.
- (xii) G.S.R. 319(E) published in Gazette of India dated 13th April, 2010, together with an explanatory memorandum specifying Jarda Scented tobacco as a notified good for the purpose of levy of central excise duty under Section 3A of Central Excise Act, 1944.

- (xiii) The Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) (Amendment) Rules, 2010 published in Notification No. G.S.R. 320(E) in Gazette of India dated 13th April, 2010, together with an explanatory memorandum.
 - (xiv) G.S.R. 321(E) published in Gazette of India dated 13th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 16/20410-C.E., dated 27th February, 2010.
 - (xv) G.S.R. 549(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt all goods leviable to clean energy cess from the Education cess leviable under Section 91 and 93 of Finance (No. 2) Act, 2004.
 - (xvi) G.S.R. 550(E) published in Gazette of India dated 22nd June, 2010, together with an explanatory memorandum seeking to exempt all goods leviable to clean energy cess from the Higher Education cess leviable under Section 136 and 138 of Finance Act, 2007.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-
- (i) G.S.R. 311(E) published in Gazette of India dated 12th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 76/2005-Customs, dated 25th July, 2005.
 - (ii) G.S.R. 312(E) published in Gazette of India dated 12th April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 85/2006-Customs, dated 29th August, 2006.

- (iii) G.S.R. 313(E) published in Gazette of India dated 12th April, 2010, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on all imports of Recordable Digital Versatile Disc of all kinds, originating in, or exported from the Malaysia, Thailand and Vietnam at specified rates.
- (iv) G.S.R. 314(E) published in Gazette of India dated 12th April, 2010, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on all imports of circular weaving machines having six or more shuttles for weaving PP/HDPE fabrics of a width exceeding 30 cms., originating in, or exported from the People's Republic of China at specified rates.
- (v) G.S.R. 315(E) published in Gazette of India dated 12th April, 2010, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty on all imports of Front Axle Beam and Steering Knuckles meant for heavy and medium commercial vehicles', originating in, or exported from the People's Republic of China at specified rates.
- (vi) G.S.R. 334(E) published in Gazette of India dated 19th April, 2010, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on all imports of 1,1,1,2-Tetrafluoroethane of all types, originating in, or exported from the China PR and Japan at specified rates.
- (vii) G.S.R. 335(E) published in Gazette of India dated 19th April, 2010, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on imports of Phenol, originating in, or exported from the Thailand and Japan at specified rates.
- (viii) G.S.R. 373(E) published in Gazette of India dated 3rd May, 2010, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty based on recommendation of

designated authority in the sunset review findings, on imports of Polytetrafluoroethylene, originating in, or exported from Russia and imported into India.

- (ix) G.S.R. 374(E) published in Gazette of India dated 3rd May, 2010, together with an explanatory memorandum rescinding Notification No. 2/2010-Cus., dated 11th January, 2010.
- (x) G.S.R. 524(E) published in Gazette of India dated 18th June, 2010, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty based on imports of Phosphorous Pentachloride and Trimethyl Phosphite, originating in or exported from, China PR for the period of five years.
- (xi) G.S.R. 553(E) published in Gazette of India dated 25th June, 2010, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty, on imports of Poly Vinyl Chloride Paste Resin also called as Emulsion PVC Resin, originating in, or exported from, European Union and imported into India, in pursuance of recommendations of designated authority in the sunset review findings.
- (xii) G.S.R. 554(E) published in Gazette of India dated 25th June, 2010, together with an explanatory memorandum rescinding Notification No. 115/2009-Cus., dated 6th October, 2009.
- (xiii) G.S.R. 569(E) published in Gazette of India dated 30th June, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 37/2006-Cus., dated 20th April, 2006.
- (xiv) G.S.R. 588(E) published in Gazette of India dated 7th July, 2010, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty on imports of Diethyl Thi Phosphoryl

Chloride, originating in or exported from, China PR for the period of five years.

- (xv) G.S.R. 598(E) published in Gazette of India dated 14th July, 2010, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on “Glass Fibre” when imported from China.
- (xvi) G.S.R. 556(E) published in Gazette of India dated 28th June, 2010, together with an explanatory memorandum seeking to continue the imposition of safeguard duty in pursuance of review findings of the Director General (Safeguards) at the rate of 16 per cent, ad-valorem on imports on imports of Soda Ash from the People’s Republic of China into India, for the period from the date of publication of the notification upto and inclusive of the 19th April, 2011.

(Placed in the Library, See No. LT 2672/15/10)

- (12) A copy of the Notification No. G.S.R. 430(E) (Hindi and English versions) published in Gazette of India dated 20th May, 2010, together with an explanatory memorandum seeking to carry out certain changes in the tariff entries relating to handlooms, coir products, chemicals in the First Schedule to Central Excise Tariff Act, 1985, issued under sub-section (1) of section (5) of the said Act.

(Placed in the Library, See No. LT 2673/15/10)

- (13) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year ended 31st March, 2010 under Sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(Placed in the Library, See No. LT 2674/15/10)

- (14) A copy of the Notification No. 13 (Hindi and English versions) published in weekly Gazette of India dated 2nd April, 2010, making certain amendments to the Reserve Bank of India General Regulations, 1949, issued under Section 58 of the Reserve Bank of India Act, 1934.

(Placed in the Library, See No. LT 2675/15/10)

- (15) A copy of the Notification No. G.S.R. 530(E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 2010 together with an explanatory memorandum appointing 1st July, 2010 as the date on which the provisions of the Finance Act, 2010 shall come into force, issued under section 76 of the said Act.

(Placed in the Library, See No. LT 2672-A/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Madam, I beg to lay on the Table –

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Drugs and Cosmetics Act, 1940:-

- (i) G.S.R. 884(E) published in Gazette of India dated 11th December, 2009, prohibiting the import of Rimonabant an anti obesity drug under Section 10A of the Drugs and Cosmetics Act, 1940 in the public interest.
- (ii) G.S.R. 885(E) published in Gazette of India dated 11th December, 2009, prohibiting manufacture, sale and distribution of Rimonabant an anti obesity drug under Section 26A of the Drugs and Cosmetics Act, 1940 in the public interest.

(Placed in the Library, See No. LT 2676/15/10)

- (2) A copy of the Prevention of Food Adulteration (2nd Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 351(E) in Gazette of India dated 27th April, 2010, under Section 23 of the Prevention of Food Adulteration Act, 1954.

... (*Interruptions*)

(Placed in the Library, See No. LT 2677/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): On behalf of Shri S. Gandhiselvan, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

... (*Interruptions*)

(Placed in the Library, See No. LT 2678/15/10)

12.02 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

7th Report

SHRI KARIA MUNDA (KHUNTI): I beg to present the Seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

... (*Interruptions*)

12.02 ½ hrs.

COMMITTEE ON ESTIMATES

(i)6th Report

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): I beg to present the Sixth Report (Hindi and English versions) on action taken by the Government on the recommendations contained in the Seventeenth Report of Committee on Estimates (Fourteenth Lok Sabha) on the subject 'University Grants Commission' pertaining to the Ministry of Human Resource Development (Department of Higher Education).

... (*Interruptions*)

(ii)Statement

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): I beg to lay on the Table a statement (Hindi and English versions) showing Action Taken by the Government on the recommendation contained in the Third Report of Committee on Estimates (Fifteenth Lok Sabha) on Action Taken by Government on the recommendations contained in Nineteenth Report of Committee on Estimates (Fourteenth Lok Sabha) on the subject 'Discontinuation of printing of Volume-II of the Annual Report of the Ministry of Information and Broadcasting'.

... (*Interruptions*)

12.03 hrs.

STANDING COMMITTEE ON HOME AFFAIRS**146th Report**

SHRI NAVEEN JINDAL (KURUKSHETRA): I beg to lay on the Table One Hundred and Forty-sixth Report* (Hindi and English versions) of the Standing Committee on Home Affairs on the Code of Criminal Procedure (Amendment) Bill, 2010.

... (*Interruptions*)

12.03 ½ hrs.**STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT****223rd and 224th Reports**

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): I beg to lay on the Table following Reports# (Hindi and English versions) of Standing Committee on Human Resource Development:-

- (1) 223rd Report on the Right of Children to Free and Compulsory Education (Amendment) Bill, 2010; and
- (2) 224th Report on the National Council for Teacher Education (Amendment) Bill, 2010.

... (*Interruptions*)

* The Report was presented to the Hon'ble Chairman, Rajya Sabha on the 23rd June, 2010. A copy of the said Report was also forwarded to Hon'ble Speaker, Lok Sabha.

The Reports were presented to the Hon'ble Chairman, Rajya Sabha on the 28th June, 2010 and were forwarded to Hon'ble Speaker, Lok Sabha the same day.

12.03 ¾ hrs.**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 2601 DATED 12.03.2010 REGARDING PROTECTION OF TRIBALS ALONGWITH REASONS FOR DELAY***

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR CHAUDHARY): I beg to lay a statement (i) correcting the Hindi version of the reply given on 12.03.2010 to Unstarred Question No.2601 by Dr. Charan Das Mahant, M.P. regarding 'Protection of Tribals' and (ii) the reasons for delay in correcting the reply.

* Laid on the Table and also placed in Library See No. LT 2679/15/10.

12.04 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam Speaker, with your permission, I rise to announce that Government Business during the week commencing Monday, the 2nd of August, 2010, will consist of:-

1. Consideration of any item of Government Business carried over from today's Order paper.
2. Discussion and Voting on First Supplementary Demands for Grants (General) for 2010-11 and introduction, consideration and passing of the related Appropriation Bill.
3. Consideration and passing of the Enemy Property (Amendment and Validation) Bill, 2010 - to replace an Ordinance.
4. Consideration and passing of the Pesticides Management Bill, 2008, after it is passed by Rajya Sabha.
5. Discussion on the Statutory Resolution seeking disapproval of the Indian Medical Council (Amendment) Ordinance, 2010 and consideration and passing of the Indian Medical Council (Amendment) Bill, 2010.
6. Discussion on the issue of Population Stabilization in the country.

....(Interruptions)

12.05 hrs.

**ACADEMY OF SCIENTIFIC AND INNOVATIVE
RESEARCH BILL, 2010***

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN):

I beg to move for leave to introduce a Bill to establish an Academy for furtherance of the advancement of learning and prosecution of research in the field of science and technology in association with Council of Scientific and Industrial Research and to declare the institution known as the Academy of Scientific and Innovative Research, to be an institution of national importance to provide for its incorporation and matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to establish an Academy for furtherance of the advancement of learning and prosecution of research in the field of science and technology in association with Council of Scientific and Industrial Research and to declare the institution known as the Academy of Scientific and Innovative Research, to be an institution of national importance to provide for its incorporation and matters connected therewith or incidental thereto.”

The motion was adopted.

... (*Interruptions*)

SHRI PRITHVIRAJ CHAVAN: I introduce the Bill.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part II, Section –2, dated 30.07.10.

MADAM SPEAKER: The House stands adjourned to meet again on Monday, the 2nd August, 2010 at 11 a.m.

12.07 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 2, 2010/Sravana 11, 1932 (Saka).
